

SPECIAL BENCH  
COURT - II

O-210

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/250(KB)2021  
IA(I.B.C)/418(KB)2024, IA(I.B.C)/444(KB)2023,  
IA(I.B.C)/1843(KB)2023, IA(I.B.C)/2053(KB)2023,  
IA(I.B.C)/1611(KB)2023, IA(I.B.C)/1198(KB)2023

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 05<sup>TH</sup> APRIL 2024**

IN THE MATTER OF	SRF LIMITED VS BIRLA TYRES LIMITED
UNDER SECTION	IBC UNDER SEC 9

**Appearance (via video conferencing/physically)**

Ms. Urmila Chakraborty, Adv. IA(I.B.C)/1198(KB)2023	] For Assenting Financial Creditor in
Ms. Sanjana Sinha, Adv.	]
Mr. Debmalya Ganguly, Adv. Mr. Soumalya Ganguly, Adv. Ms. Sudarshana Dutta, Adv.	] For the Applicant in IA(I.B.C)/1843(KB)2023 ] ]
Mr. Abhirup Chakraborty, Adv. Mr. Tuhin Ganguly, Adv.	] For the Applicant in IA(I.B.C)/418(KB)2024 ]
Mr. Shaunak Ghosh, Adv. Ms. Debolina Dey, Adv.	] For the Applicant in IA(I.B.C)/2053(KB)2023 ]
Mr. Sarbapriya Mukherjee, Adv. IA(I.B.C)/444(KB)2023, Mr. Piyush Agrawal, Adv. Mr. Debojyoti Das, Adv.	] For S.R.A. in IA(I.B.C)/418(KB)2024, ] ] IA(I.B.C)/1843(KB)2023&IA(I.B.C)/1611(KB)2023 ]
Mr. A. K. Shrivastava, Adv. Mr. Akash Sharma, Adv.	] For Dillip Kr. Panda in IA(I.B.C)/1611(KB)2023 ]
Mr. Shaunak Mitra, Adv. Mr. Avishek Guha, Adv. Ms. Arunika Dutta, Adv. Mr. Amandeep Singh, Adv.	] For the Resolution Professional ] ] ]

Mr. Debargha Basu, Adv. ] For Respondents in IA(I.B.C)/1198(KB)2023  
Ms. Swapna Choubey, Adv. ] For Intervenor in IA(I.B.C)/444(KB)2023  
Mr. Hansraj Jaria, Pr. CS ]

## **O R D E R**

1. Learned Counsel for the parties present.
2. **IA(I.B.C)/1843(KB)2023**
  - a. Ld. Counsel Mr. Shaunak Mitra appearing for the Resolution Professional is directed to obtain instructions in regard to the prayer made by the Applicant and make his submissions on the next date of hearing.
3. **IA(I.B.C)/2053(KB)2023**
  - a. This application has been preferred by Mr. Satyanarayan Acharya asking for a certified copy of the C.P. (IB)/250(KB)2021.
  - b. Since it is not supported by the rules of practice and procedure, we **dispose of the IA(I.B.C)/2053(KB)2023** without any order but liberty is given to the applicant to approach the concerned person in the Registry to get his grievance redressed.
  - c. The Court Officer is directed to consider the grievance.
4. **IA(I.B.C)/1198(KB)2023**
  - a. Ld. Counsel for the assenting Financial Creditor who is supposed to carry on with the proceedings, is allowed to be substituted in place of the erstwhile Resolution Professional.
  - b. Let Necessary corrections in the Cause Title be carried out in presence of the Court Officer.
5. List all the I.As to come up on **06.05.2024**.

**Balraj Joshi**  
**Member (Technical)**

**Bidisha Banerjee**  
**Member (Judicial)**